# GOVERNMENT OF INDIA MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT LOK SABHA

STARRED QUESTION NO.325 TO BE ANSWERED ON 12.08.2025

## WELFARE OF SCHEDULED CASTES

### \*325. DR. THIRUMAAVALAVAN THOLKAPPIVAN:

# Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether the Funds allocated for the welfare of the Scheduled Castes are optimally/fully utilised by the Central and State Governments;
- (b) if so, the details of funds allocated and utilised during each of the last five years;
- (c) whether the funds allocated for the welfare of the Scheduled Castes are reportedly diverted for other purposes; and
- (d) if so, the details of such incidences reported/came to notice and the amount involved therein, during the said period, State-wise?

### **ANSWER**

# MINISTER OF SOCIAL JUSTICE AND EMPOWERMENT (DR. VIRENDRA KUMAR)

(a) to (d): A Statement is laid on the Table of the House.

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STATEMENT REFERRED TO IN REPLY TO PARTS (a) to (d) IN RESPECT OF LOK SABHA STARRED QUESTION NO. \*325 FOR REPLY ON 12.08.2025 REGARDING WELFARE OF SCHEDULED CASTES ASKED BY DR. THIRUMAAVALAVAN THOLKAPPIYAN.

(a) & (b): The details of fund allocated and utilised for the welfare of the Scheduled Castes under Development Action Plan for Scheduled Castes (DAPSC) by the Government during the last five years, are as under:

(Rupees in Crores)

Financial Year	Funds allocated under DAPSC (R.E)	Utilization of funds	Percentage of Utilization
2020-21	82,707.51	62,785.16	75.91
2021-22	1,39,863.94	1,23,009.63	87.95
2022-23	1,52,110.47	1,38,642.75	91.15
2023-24	1,46,689.90	1,35,178.59	92.15
2024-25	1,38,372.79	1,23,437.37	89.21

(c): As per DAPSC guidelines issued by NITI Aayog in 2017; the diversion of funds under Development Action Plan for Scheduled Castes (DAPSC) is not permissible.

(d): Does not arise.

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